

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

STARRED QUESTION NO:104

ANSWERED ON:24.10.2008

RGGVY

Ajaya Kumar Shri S.;Mahto Shri Tek Lal

**Will the Minister of POWER be pleased to state:**

- (a) whether the Union Government proposes to have a social audit of the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) to ensure transparency in the implementation of the scheme;
- (b) if so, the details thereof;
- (c) whether several States in the country are lagging behind in implementing the scheme;
- (d) if so, the details thereof and the reasons therefor;
- (e) the steps taken by the Government to implement the scheme in an effective way;
- (f) whether some of the States have demanded enhanced allocation of funds under the scheme; and
- (g) if so, the details thereof and the action taken by the Government thereon, State-wise?

**Answer**

THE MINISTER OF POWER( SHRI SUSHILKUMAR SHINDE )

(a) to (g) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF STARRED QUESTION NO.104 TO BE ANSWERED IN THE LOK SABHA ON 24.10.2008 REGARDING RGGVY.

(a) & (b) : The Ministry of Power has taken various steps, including the followings to introduce transparency and public involvement in the implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana(RGGVY):-

(i) The details of the villages covered and work done under RGGVY have been made available on the interactive website [www.rggvy.gov.in](http://www.rggvy.gov.in). Public responses are received and attended to.

(ii) The State Governments are required to set up district committees pursuant to section 166(5) of the Electricity Act, 2003 to monitor the progress of rural electrification works. The district committees so constituted under the Chairmanship of the Chairperson of the Zila Panchayat/ District Planning Committee/Collector of the district should inter-alia have representation from various concerned district level agencies, consumer associations and other important stakeholders.

(iii) A certificate from the Gram Panchayat is required for certifying completion of the work under RGGVY.

(iv) The projects under the scheme are subjected to a 3-Tier Quality Monitoring Mechanism in the XI Plan.

(c) & (d) : The performance of RGGVY in some States has been lagging behind primarily because of the following reasons:

# Delay in receipt of Detailed Project Reports (DPRs).

# Delay in finalization of BPL lists by some states.

# Delay in forest clearance.

# Delays in land acquisition for 33/11 KV sub-stations.

# Limited number of good agencies available for execution of turnkey contracts.

# Very high rates quoted by contracting agencies.

# Shortage of material like poles etc. and high prices.

# Delays in issuance of road permit and way bills by the States.

# Delays by State Utilities in taking over physical assets created by Central Power Sector Undertakings (CPSUs).

# Delays in issuance of Panchayat Certificates for village electrification.

# Lack of awareness among villagers for taking new connections.

# Very poor upstream rural electricity infrastructure in some states.

# Delay or refusal to waive state and local taxes on line materials by some states.

# Difficult terrain in some states and floods.

The State-wise and Year-wise physical and financial performance of RGGVY are at Annex-I and II respectively.

(e) : For effective implementation of RGGVY, the following steps have been taken:

# Government of India has set up an inter-Ministerial Monitoring Committee which periodically meets to sanction projects and review progress of implementation.

# States have been advised to set up district committees to monitor the progress of rural electrification works. Most of the states have notified formation of district committees.

# The Government of India as also Rural Electrification Corporation (REC), the nodal agency for RGGVY, conduct frequent review meetings with all the stakeholders; the concerned State Governments, state power utilities and implementing agencies for expeditious implementation of the scheme on the agreed schedules.

# For speedier and effective implementation of projects, their execution has been taken up on turnkey basis.

# To ensure qualitative execution of rural electrification works, a three tier quality control mechanism has been enforced under RGGVY.

# Grant amount of BPL connection has been enhanced to Rs.2200/- from Rs.1500/-.

# To take care of the cost escalation, cost norms for village electrification have been revised upward.

# National Workshop was organized in collaboration with IEEMA to ensure timely supply of materials.

# Fund flow has been streamlined by use of e-transfer, to avoid package of funds.

# Chief Ministers have been requested for expeditious implementation of the scheme.

# Chief Ministers and Chief Secretaries of State Governments have been requested to constitute Coordination Committee under chairmanship of Chief Secretary to address state level issues for expeditious implementation of the scheme.

(f) & (g) : Government has provided Rs. 33,000 crore for RGGVY for X and Phase-I of XI Plan at this stage. This amount is sufficient to cover electrification of 558 projects covering 530 districts. Some States have reportedly prepared Supplementary Project Reports for intensive electrification of already electrified villages. Government can consider sanctioning such projects during Phase-II of XI Plan period which is yet to be approved.